

PRESS RELEASE



RESERVE BANK OF INDIA

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November 30, 2007

**Reserve Bank Cancels Certificate of Registration of
M/s. Siddharthnagar Finstock Private Limited (U.P.)**

The Reserve Bank of India has on November 12, 2007 cancelled the certificate of registration granted to M/s. Siddharthnagar Finstock Private Limited (U.P.) having its registered office at Damoriyaganj, District-Siddharthnagar for carrying on the business of a non-banking financial institution. Following cancellation of registration certificate, M/s. Siddharthnagar Finstock Private Limited (U.P.) cannot transact the business of a non-banking financial institution.

Under powers conferred by Section 45-IA (6) of the Reserve Bank of India Act, 1934, the Reserve Bank can cancel the registration certificate of a non-banking financial company. The business of a non-banking financial institution is defined in clause (a) of Section 45-I of the Reserve Bank of India Act, 1934.

Ajit Prasad
Manager

Press Release : 2007-2008/736